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# Written Answers Irrigation Potential

#### 1903. SHRI VITHALRAO MAD-HAVRAO JADHAV : SHRI JAGESH DESAI :

Will the Minister of WATER RESOURCES be pleased to state :

(a) what is the total irrigation potential in the country;

(b) what is the present requirement and how much is to be created; and

(c) what are the details in this regard pertaining to Maharashtra?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA) : (a) and (b) The ultmate irrigation potential of the country has been assessed as 113 m. ha. By March, 1990, an irrigation potential of 78.97 m. ha. is anticipated to have been created both by major and medium projects and minor irrigation schemes including ground water development.

(c) The ultimate irrigation potential of Maharashtra is 7.3 m. ha. At the end of VII Plan, the anticipated achievement of irrigation potential in the State is 4.2 m. ha. During the year 1990-91 the State Government has proposed to create an irrigation potential of 87,500 ha. For this purpose the Planning Commission have approved the outlay of Rs.  $462 \cdot 02$  crores during 1990-91.

# Implementation of loan waiving scheme in Tripura

1904. SHRI NARAYAN KAR : Will the Minister of FINANCE be pleased to state :

(a) by when and in what manner the decision of waiveing of agricultural loan upto Rs. 10,000/- is being implemented in Tripura; and (b) whether the Central Government are aware that the Left front of Tripura has demanded 100 per cent assistance for the implementation of the Scheme ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI) : (a) and (b) Government of India have formulated a Scheme known as 'Agricultural and Rural Debt Relief (ARDR) Scheme, 1990' for providing debt relief to farmers, landless cultivators, artisans and weavers upto Rs. 10,000/- by public sector banks and regional rural banks. In so far as the banks in cooperative sector are concerned. State Governments have been requested to frame schemes on a similar pattern.

On the basis of advice rendered to State Governments by Government of India, necessary steps have been taken by many State Governments to formulate debt relief schemes covering loans given by cooperatives.

The Central Government will bear full responsibility of debt relief in respect of loans taken from public sector banks and regional rural banks. In order to assist the State Governments including Tripura in regard to debt relief scheme, the Central Government will bear 50% of the burden of relief on loans taken from these banks in the State sector. The Government of India have also advised the State Governments in June 1990 that the State Cooperative Banks and State Land Development Banks can also avail concessional loan from the Natonal Bank for Agriculture and Rural Development to meet their share of 50% of the cost of debt relief of the Co-operatives.

### Lok Adalats held in Tripura

1905. SHRI NARAYAN KAR : Will the Minister of LAW AND JUSTICE be pleased to state :